

**GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA  
STARRED QUESTION NO. 29  
ANSWERED ON 04/02/2025**

**TARGETED HOUSES UNDER PMAY-G**

**\*29. SHRI SHANKAR LALWANI:  
SHRI TAPIR GAO:**

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government has set up any target for sanctioning of ten lakh houses as a part of 2024-25 targets under Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) and if so, the details thereof along with its likely impact on rural development and poverty alleviation in the country;**
- (b) the details of measures taken by the Government to meet the set target in each State of the country including Hazaribagh and Ramgarh Parliamentary Constituencies (PCs) of Jharkhand, Bhiwani and Mahendragarh PC of Haryana, Nabarangpur PC of Odisha, Valmiki Nagar of Bihar and Palghar District of Maharashtra;**
- (c) whether there is any mechanism in place to monitor and prevent misuse of allocated resources at the local level in the country particularly in Chhattisgarh;**
- (d) if so, the details and the status thereof, State-wise including the said constituencies;**
- (e) whether the Government has sanctioned any houses under the said yojana during the last five years; and**
- (f) if so, the details thereof and the total number of houses sanctioned, State-wise including Valmiki Nagar of Bihar and Palghar district of Maharashtra?**

**ANSWER  
MINISTER OF RURAL DEVELOPMENT  
(SHRI SHIVRAJ SINGH CHOUHAN)**

**(a) to (f): A statement is laid on the Table of the House.**

**Statement referred to in reply to parts (a) to (f) of Lok Sabha Starred Question No. \*29 to be answered on 04.02.2025 regarding "Targeted Houses under PMAY-G"**

**(a): In order to achieve the objective of "Housing for All" in rural areas, the Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) with effect from 1st April 2016 to provide assistance to 4.95 crore eligible rural households with basic amenities by March 2029. As on 29.01.2025, a cumulative target of 3.79 crore houses have been allotted to States/UTs out of which 3.28 crore houses have been sanctioned and 2.69 crore houses have been completed.**

**The Union Cabinet has approved the proposal for "Implementation of the Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) during FY 2024-25 to 2028-29" for construction of additional 2 crore houses. Ministry has allocated targets of 84,37,139 houses during 2024-25 to the 18 States viz. Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Kerala, Madhya Pradesh, Maharashtra, Manipur, Odisha, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh, Andhra Pradesh, and Karnataka. Out of 84,37,139 houses, target of 46,56,765 houses has been allocated in the months of December, 2024 and January 2025 to the 9 States viz Assam, Bihar, Chhattisgarh, Jharkhand, Madhya Pradesh, Maharashtra, Rajasthan, Tamil Nadu, and Karnataka. The State-wise details of target allocated and houses sanctioned during the FY 2024-25 is given at Annexure-I.**

**The PMAY-G scheme has had a significant positive impact on rural India by improving access to affordable housing and had played a key role in transforming the rural housing landscape, reducing poverty, improving living standards, and fostering social and economic development in rural India. The scheme of PMAY-G has also been evaluated through various Independent institutes such as National Institute of Public Finance and Policy, NITI Aayog, National Institute of Rural Development & Panchayati Raj, etc..**

**(b): The Ministry is taking various steps to increase the pace of house sanction & completion and achievement of the targets under the scheme. Some of which are as under:**

- I. Timely allocation of targets to the States/UTs**
- II. Launch of PMAY-G analytic Dashboard for monitoring and supervision of the scheme.**
- III. Micro monitoring of house sanction and completion using latest IT tools and technologies.**
- IV. Regular review by Hon'ble Minister, Secretary and Deputy Director General**
- V. Focus on completion of those houses where 3rd or 2nd installment of funds has been released**
- VI. Separate review of States with high targets**
- VII. Timely release of funds as per requirements of States/UTs**
- VIII. Continuous follow-up with States / UTs on providing land to landless beneficiaries of PMAY-G**

**The progress of the scheme in Hazaribagh and Ramgarh Parliamentary Constituencies (PCs) of Jharkhand, Bhiwani and Mahendragarh PC of Haryana, Nabarangpur PC of Odisha, Valmiki Nagar of Bihar and Palghar District of Maharashtra are as under :**

**[unit in no]**

<b>Name of the State/Parliamentary Constituency/District</b>		<b>Target allocated by the State</b>	<b>Houses sanctioned</b>
<b>Bihar</b>	<b>West Champaran*</b>	<b>1,85,938</b>	<b>1,66,617</b>
<b>Haryana</b>	<b>Bhiwani</b>	<b>1,487</b>	<b>1,057</b>
	<b>Mahendragarh</b>	<b>2,314</b>	<b>856</b>
<b>Jharkhand</b>	<b>Ramgarh</b>	<b>30,320</b>	<b>22,479</b>
	<b>Hazaribagh</b>	<b>76,905</b>	<b>58,787</b>
<b>Maharashtra</b>	<b>Palgarh</b>	<b>99,786</b>	<b>85,357</b>
<b>Odisha</b>	<b>Nabarangpur</b>	<b>1,36,702</b>	<b>1,36,374</b>

**\*comes under Valmiki Nagar**



**(c) & (d): As per Framework for Implementation (FFI) of PMAY-G, there is a grievance redressal mechanism set up at different levels of administration viz., Gram Panchayat, Block, District and the State. An official of the State Government is to be designated at each level to ensure disposal of grievances to the satisfaction of the complainant. The official who is designated at each level is responsible for disposing off the grievance / complaint within a period of 15 days from the date of receipt of the grievance / complaint.**

**In addition to complaints of irregularities being received from dignitaries, there is also a procedure of lodging of complaints on the Centralized Public Grievance Redress and Monitoring System (CPGRAMS) portal (pgportal.gov.in) by the public. The complaints received in the Ministry of Rural Development through CPGRAMS or otherwise are forwarded to the respective State Governments/ Union Territory Administrations for redressal of the grievance. Apart from this, there are mechanisms like Integrated Grievance Redressal System and CM helpline at the State Level for grievance redressal. The State-wise details of complaints related to irregularities and misuse of funds are given at Annexure-II.**

**To prevent misuse of funds under PMAY-G, the assistance is provided to the beneficiaries directly into their bank account/ post office account through Aadhaar Based Payment System/Direct Benefit Transfer (DBT) in construction linked installments. At every fixed stage of construction of the house, the geo-referenced and time-stamped photograph of the house along with beneficiary is captured.**

**(e) & (f): The State-wise details including Valmiki Nagar of Bihar and Palghar district of Maharashtra of targets given and houses sanctioned under the scheme in the last 5 years under the scheme is given at Annexure-III.**

**STATEMENT REFERRED TO IN REPLY TO PART (a) OF LOK SABHA  
STARRED QUESTION NO. 29 TO BE ANSWERED ON 04.02.2025  
REGARDING TARGETED HOUSES UNDER PMAY-G**

**State-wise details of target allocated, houses sanctioned during the  
FY 2024-25 under PMAY-G**

**[Unit in no]**

<b>S No</b>	<b>State Name</b>	<b>Target allocated by the Ministry</b>	<b>Houses Sanctioned</b>
1	Assam	5,59,951	1,64,212
2	Bihar	7,90,648	2,54,549
3	Chhattisgarh	11,65,315	6,79,283
4	Gujarat	2,99,011	2,23,570
5	Haryana	77,058	1,673
6	Himachal Pradesh	92,364	69,305
7	Jharkhand	4,19,947	90,507
8	Kerala	1,97,759	29,997
9	Madhya Pradesh	11,89,690	3,68,713
10	Maharashtra	19,66,767	12,25,412
11	Manipur	7,000	0
12	Odisha	1,24,304	1,03,790
13	Punjab	63,985	25,029
14	Rajasthan	4,98,468	1,61,523
15	Tamil Nadu	2,10,623	16,030
16	Uttar Pradesh	70,834	44,297
17	Andhra Pradesh	684	505
18	Karnataka	7,02,731	99,621
	<b>Total</b>	<b>84,37,139</b>	<b>35,58,016</b>

**Annexure-II****STATEMENT REFERRED TO IN REPLY TO PART (c) & (d) OF LOK SABHA STARRED QUESTION NO. 29 TO BE ANSWERED ON 04.02.2025 REGARDING TARGETED HOUSES UNDER PMAY-G****State-wise details of complaints related to irregularities and misappropriation of funds under PMAY-G from 01.04.2016 to 30.01.2025**

<b>State Name</b>	<b>Brought Forward</b>	<b>Received During</b>	<b>Pending During</b>	<b>Disposed During</b>
<b>Andaman And Nicobar Islands</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Andhra Pradesh</b>	<b>0</b>	<b>2</b>	<b>0</b>	<b>2</b>
<b>Arunachal Pradesh</b>	<b>0</b>	<b>2</b>	<b>0</b>	<b>2</b>
<b>Assam</b>	<b>0</b>	<b>274</b>	<b>0</b>	<b>274</b>
<b>Bihar</b>	<b>0</b>	<b>451</b>	<b>2</b>	<b>449</b>
<b>Chandigarh</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Chhattisgarh</b>	<b>0</b>	<b>28</b>	<b>1</b>	<b>27</b>
<b>Dadra and Nagar Haveli and Daman and Diu</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Daman and Diu</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Delhi</b>	<b>0</b>	<b>8</b>	<b>0</b>	<b>8</b>
<b>Goa</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Gujarat</b>	<b>0</b>	<b>8</b>	<b>0</b>	<b>8</b>
<b>Haryana</b>	<b>0</b>	<b>7</b>	<b>1</b>	<b>6</b>
<b>Himachal Pradesh</b>	<b>0</b>	<b>5</b>	<b>2</b>	<b>3</b>
<b>Jammu And Kashmir</b>	<b>0</b>	<b>10</b>	<b>0</b>	<b>10</b>
<b>Jharkhand</b>	<b>0</b>	<b>68</b>	<b>2</b>	<b>66</b>
<b>Karnataka</b>	<b>0</b>	<b>2</b>	<b>0</b>	<b>2</b>
<b>Kerala</b>	<b>0</b>	<b>2</b>	<b>0</b>	<b>2</b>
<b>Ladakh</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Lakshadweep</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Madhya Pradesh</b>	<b>0</b>	<b>327</b>	<b>2</b>	<b>325</b>
<b>Maharashtra</b>	<b>0</b>	<b>74</b>	<b>1</b>	<b>73</b>
<b>Manipur</b>	<b>0</b>	<b>1</b>	<b>0</b>	<b>1</b>
<b>Meghalaya</b>	<b>0</b>	<b>1</b>	<b>0</b>	<b>1</b>
<b>Mizoram</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Nagaland</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Odisha</b>	<b>0</b>	<b>79</b>	<b>0</b>	<b>79</b>
<b>Puducherry</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>

<b>Punjab</b>	<b>0</b>	<b>10</b>	<b>0</b>	<b>10</b>
<b>Rajasthan</b>	<b>0</b>	<b>55</b>	<b>0</b>	<b>55</b>
<b>Sikkim</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Tamil nadu</b>	<b>0</b>	<b>84</b>	<b>0</b>	<b>84</b>
<b>Telangana</b>	<b>0</b>	<b>3</b>	<b>0</b>	<b>3</b>
<b>Tripura</b>	<b>0</b>	<b>1</b>	<b>0</b>	<b>1</b>
<b>Uttar Pradesh</b>	<b>0</b>	<b>824</b>	<b>3</b>	<b>821</b>
<b>Uttarakhand</b>	<b>0</b>	<b>16</b>	<b>0</b>	<b>16</b>
<b>West Bengal</b>	<b>0</b>	<b>59</b>	<b>0</b>	<b>59</b>
<b>Total</b>	<b>0</b>	<b>2401</b>	<b>14</b>	<b>2387</b>



**STATEMENT REFERRED TO IN REPLY TO PART (e) & (f) OF LOK SABHA STARRED QUESTION NO. 29 TO BE ANSWERED ON 04.02.2025 REGARDING TARGETED HOUSES UNDER PMAY-G**

**State-wise details including Valmiki Nagar of Bihar and Palghar district of Maharashtra of targets given and houses sanctioned under the scheme in the last 5 years under PMAY-G**

**[Unit in no]**

<b>S.No.</b>	<b>State Name</b>	<b>Target allocated by the Ministry</b>	<b>Houses Sanctioned*</b>
1	Arunachal Pradesh	17,326	32,168
2	Assam	21,39,258	18,05,777
3	Bihar	20,34,039	19,20,093
4	Chhattisgarh	14,02,124	9,18,612
5	Goa	0	95
6	Gujarat	5,93,301	5,23,799
7	Haryana	85,506	10,417
8	Himachal Pradesh	1,13,445	89,742
9	Jammu And Kashmir	2,48,970	2,64,804
10	Jharkhand	11,62,205	8,54,438
11	Kerala	2,10,855	47,570
12	Madhya Pradesh	29,62,878	23,68,362
13	Maharashtra	26,00,648	20,22,034
14	Manipur	89,955	91,649
15	Meghalaya	1,50,140	1,54,657
16	Mizoram	21,867	23,452
17	Nagaland	38,691	44,588
18	Odisha	12,00,621	12,85,100
19	Punjab	79,688	42,738
20	Rajasthan	10,86,749	8,20,523
21	Sikkim	321	320
22	Tamil Nadu	4,64,231	3,72,070
23	Tripura	3,28,240	3,28,954
24	Uttar Pradesh	22,39,301	22,16,265
25	Uttarakhand	56,630	56,039
26	West Bengal	21,51,508	22,14,956

<b>27</b>	<b>Andaman And Nicobar</b>	<b>2,492</b>	<b>2,211</b>
<b>28</b>	<b>Dadra And Nagar Haveli</b>	<b>5,941</b>	<b>5,970</b>
<b>29</b>	<b>Lakshadweep</b>	<b>0</b>	<b>0</b>
<b>30</b>	<b>Andhra Pradesh</b>	<b>1,79,594</b>	<b>1,81,227</b>
<b>31</b>	<b>Karnataka</b>	<b>7,81,949</b>	<b>2,16,561</b>
<b>32</b>	<b>Ladakh</b>	<b>1,576</b>	<b>1,776</b>
	<b>Total</b>	<b>2,24,50,049</b>	<b>1,89,16,967</b>

**\*irrespective of target year**

<b>State</b>	<b>District</b>	<b>Target fixed by the State</b>	<b>Sanctioned Houses</b>
<b>Bihar</b>	<b>West Champaran</b>	<b>76,162</b>	<b>74,220</b>
<b>Maharashtra</b>	<b>Palghar</b>	<b>74,386</b>	<b>62,041</b>

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